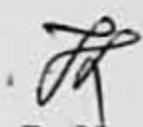


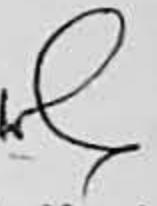
O.A. 849 of 1995.

4.9.1995.

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T. L. Verma, J.M.

Shri Anupam Shukla, learned counsel for the applicant states that subsequent to filing of this Original Application before this Tribunal, challenging the order of suspension, it is understood that the order of removal from service has also been passed. Since he does not have the clear instruction from the applicant, he seeks ~~and~~ time to obtain further instruction and file amendment application. List this case for admission on 18.10.1995. In the meantime, the amendment application may be filed by the applicant.

  
J.M.

  
A.M.

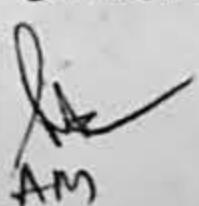
VKP/-

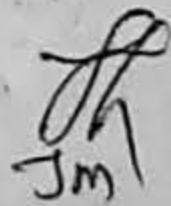
*CH*  
Compliance of order  
dt. 4.9.95 no  
Amendment Application  
filed to bar  
Power on behalf of  
messrs. KMSS & Associates  
filed and kept on record  
submitted on 18.10.95  
17.10

18.10.95

Hon Mr T. L. Verma JM  
Hon Mr S. Das Gupta, A.M.

Sir Anupam Shukla learned counsel for the applicant states at bar that ~~his client is directed to him to file the application has informed him directed by his client that he~~ he does not want to press this application. Mr S. Das Gupta learned counsel for the respondents. In view of the submission as made above, this application is dismissed as withdrawn.

  
AM

  
JM